

Notification of the Ministry of Home Affairs

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) Sir, I lay on the Table:

- I. A copy (in English and Hindi) of the Ministry of Home Affairs Notification G.S.R. 124 (E), dated the 25th February, 2009, publishing the Citizenship Rules, 2009, under sub-section (4) of Section 18 of the Citizenship Act, 1955. [Placed in Library. See No. L.T. 42/15/09]
- II. A copy (in English and Hindi) of the Ministry of Home Affairs Notification G.S.R. 250 (E), dated the 13th April 2009, publishing the National Disaster Management Authority, Group 'C' posts Recruitment Rules, 2009, under Section 77 of the Disaster Management Act, 2005. [Placed in Library. See No. L.T. 228/15/09]
- III. A copy (in English and Hindi) of the Ministry of Home Affairs Notification 161/2008/F.No. 3-132/2006-LSG dated the 24th November, 2008, publishing the Andaman and Nicobar Islands Municipal Services (Classification, Control and Appeal) Rules, 2008, under Section 204 of the Andaman and Nicobar Islands (Municipal) Regulations, 1994, together with delay statement. [Placed in Library. See No. L.T. 229/15/09]

I. Notification of the Ministry of Commerce and Industry

II. Memorandum of Understanding between GOI and various organisation and companies (2009-2010)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): Sir, I lay on the Table:

- I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Commerce and Industry (Department of Industrial Policy and Promotion), under sub-section (2H) of Section 29B of the Industries (Development and Regulation) Act, 1951:
 - (1) S.O. 629 (E), dated the 6th March, 2009, publishing the Newsprint Control (Amendment) Order, 2009.
 - (2) S.O. 630 (E), dated the 6th March, 2009, publishing the Newsprint Control (Amendment) Order, 2009.
 - (3) S.O. 863 (E), dated the 27th March, 2009, publishing the Newsprint Control (Amendment) Order, 2009.
 - (4) S.O. 1354 (E), dated the 27th May, 2009, publishing the Newsprint Control (Amendment) Order, 2009. [Placed in Library. See No. L.T. 187/15/09]
- II. A copy each (in English and Hindi) of the following papers:
 - (i) Memorandum of Understanding between the Government of India (Ministry of Commerce and Industry, Department of Commerce) and Indian Trade Promotion Organization (ITPO), for the year 2009-2010. [Placed in Library. See No. L.T. 185/15/09]

- (ii) Memorandum of Understanding between the Government of India (Ministry of Commerce and Industry, Department of Commerce) and the MMTC Limited for the year 2009-2010. [Placed in Library. See No. L.T. 186/15/09]
- (iii) Memorandum of Understanding between the Government of India (Ministry of Commerce and Industry, Department of Commerce) and PEC Limited, for the year 2009-2010. [Placed in Library. See No. L.T. 184/15/09]
- (iv) Memorandum of Understanding between the Government of India (Ministry of Commerce and Industry, Department of Commerce) and the State Trading Corporation of India Limited (STC), for the year 2009-2010. [Placed in Library. See No. L.T. 183/15/09]

Notification of the Ministry of Home Affairs

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): Sir, I lay on the Table:

- I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Home Affairs, under sub-section (3) of Section 141 of the Border Security Force Act, 1968:
 - (1) G.S.R. 153 (E), dated the 5th March, 2009, publishing the Border Security Force (Tenure of Posting and Deputation) Amendment Rules, 2009.
 - (2) G.S.R. 346 (E), dated the 20th May, 2009, publishing the Border Security Force (General Duty Officers) Recruitment (Amendment) Rules, 2009. [Placed in Library. See No. L.T. 231/15/09]
- II. A copy (in English and Hindi) of the Ministry of Home Affairs Notification S.O. 1132 (E), dated the 1st May, 2009, empowering the Inspector General (Operation), National Investigation Agency, as the Designated Authority for the purpose of the Section 43A of the Unlawful Activities (Prevention) Act, 1967, under sub-section (3) of Section 27 of the said Act. [Placed in Library. See No. L.T. 234/15/09]
- III. A copy (in English and Hindi) of the Ministry of Home Affairs Notification No. G.S.R. 224 (E), dated the 31st March, 2009, publishing the Unlawful Activities (Prevention) (Recommendation and Sanction of Prosecution) (Amendment) Rules, 2009, under sub-section (3) of Section 21 of the Unlawful Activities (Prevention) Act, 1967. [Placed in Library. See No. L.T. 233/15/09]
- IV. A copy (in English and Hindi) of the Ministry of Home Affairs Notification No. G.S.R. 237 (E), dated the 6th April, 2009, publishing the Central Industrial Security Force, Assistant Commandant (Executive), Recruitment Rules, 2009, under sub-section (3) of Section 22 of the Central Industrial Security Force Act, 1968. [Placed in Library. See No. L.T. 230/15/09]